

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

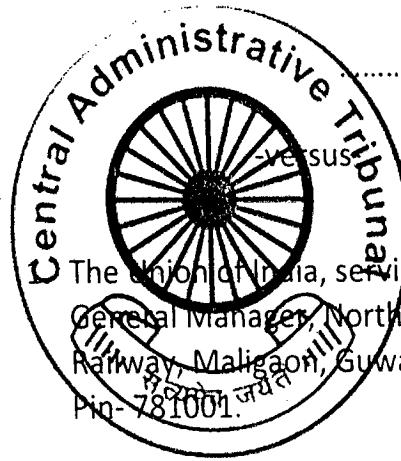
19/06/2018

No. OA. 350/100/2017

Date of Order: 19.06.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Nimesh Pradhan, son of late Ram
Prasad Pradhan and late Palsang
Lhamu Ghissing aged about 50
years, by faith- Hindu, by Nationality
Indian, by occupation- unemployed,
Residing at Tindharia Rajbari 1, Post
Office- Tindharia, Police Station-
Kurseong, District- Darjeeling,
Pin- 734223.



.....Applicant.

2. The Chief Personnel Officer, North East Frontier Railway, Maligaon, Guwahati, Assam, Pin- 781001.
3. The Divisional Railway Manager, North East Frontier Railway, DRM Building, Katihar, District- Katihar, Pin- 854105.
4. The Assistant Divisional Mechanical Engineer, North East Frontier Railway, Post Office- Tindharia, District- Darjeeling Pin- 734223.

.....Respondents.

For the Applicant : Mr. S. Roy, Counsel

For the Respondents : Mr. B. L. Gangopadhyay, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard ld. counsel for both the parties.

2. It seems that the applicant had preferred an application seeking employment assistance on compassionate ground declaring himself as the nephew of the deceased employee whereas, today, in course of hearing, ld.

Counsel for applicant submitted a legal heir certificate issued on 23.02.2018, declaring Nimesh Pradhan as the son of late Palsang Lhamu Ghissing.

3. Since the said certificate was never produced before the respondent authorities for appropriate consideration, the applicant is directed to prefer a representation before the appropriate competent authority annexing all documents, within a period of 3 weeks from the date of receipt of a copy of this order.

4. Upon receipt of such representation, the said competent authority shall consider the documents and dispose of the representation of the applicant with a reasoned and speaking order within 2 months thereafter.

5. It is made clear that I have not gone into the merits of this case and therefore all points are kept open for consideration by the said respondent authority.

6. Accordingly, OA stands disposed of. No order as to costs.

(Bidisha Banerjee)
Member (J)

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